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**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

O.A/350/850/2019

Date of Order: 28th June, 2019

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Amarjeet Kumar Chowdhury, son of Sri Trilokinath Chowdhury, aged about 28 years, working as Station Porter under Principal Chief Operation Manager, Metro Railway, 33/1, J. L. Nehru Road, Kolkata, Pin - 700071, residing at 114, Green Park Rishi Apartment, Lake Town, Block "A", Kolkata - 700055.

--Applicant.

-vs-

1. Union of India, service through the General Manager, Metro Railway Kolkata, 33/1, J. L. Nehru Road, Kolkata, Pin - 700071.
2. The Principal Chief Personnel Officer, Metro Railway Kolkata, 33/1, J. L. Nehru Road, Kolkata -700071.
3. The Principal Chief Manager, Metro Railway Kolkata, 33/1, J. L. Nehru Road, Kolkata -700071.

--Respondents.

For The Applicant(s): Ms. A. Sarkar, counsel

For The Respondent(s): Ms. S. Choudhury, counsel

O R D E R (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

Heard Ld. counsel for both the sides.

2. At hearing, Ms. A. Sarkar, Ld. counsel for the applicant would submit that the applicant is aggrieved as in spite of applying for the post of Traffic Assistant, against notification dated 06.02.2018 for filling up 43 posts, he has come to learn from the notification, dated

20.06.2019, that his name does not figure as an eligible candidate for the selection, which is scheduled on 29.06.2019.

3. Ld. counsel submits that the applicant made a representation on 21.06.2019 before the Respondent No. 2, who is the Principal Chief Personnel Officer, Metro Railway, but the said representation has not yet been disposed of till date and that the purpose of the applicant would be served if a direction is issued to dispose of the same within a specific time frame, but before the post in question is filled up.

4. Accordingly, without entering into the merits of the case, we direct the Respondent 2 to examine the representation, consider it in accordance with rules and to dispose it of with a reasoned and speaking order to be issued within a period of 1 (one) week from the date of receipt of a copy of this order. The decisions so arrived at shall be communicated to the applicant forthwith.

5. The O.A accordingly stands disposed of. No order as to costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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